

ITEM NO.103

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 36/2021

ATAR PAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 18608/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT; IA No. 104499/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 30-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Narender Kumar Verma, AOR(N.P.)

For Respondent(s) Mr. S R Singh, Adv.
Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.
Ms. Apurva Mahndiyan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

None appears on behalf of the appellant, we appoint Mr. Gaurav Agrawal, learned senior counsel as *Amicus Curiae*.

2. Supreme Court Legal Aid Committee shall take necessary steps in this regard and we also appoint Mr. Dhaval Mehrotra, learned Advocate-on-Record to assist Mr. Gaurav Agrawal.

3. Registry to supply the soft copy of the Special Leave Petition paper books along with the appeal records.

4. List the matter after two weeks.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)